

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.227/2008**

**Thursday, this the 23 rd day of October, 2008.**

**CORAM:**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER  
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

**P.G.Thomas,  
Revenue Divisional Officer,  
(Deputy Collector),  
Kottayam. ....Applicant**

**(By Advocate Shri S.Radhakrishnan)**

**Vs.**

- 1. Union of India, represented by  
the Secretary to Government of India,  
Department of Personnel and Training,  
Ministry of Personnel, Public Grievances  
and Pension, New Delhi.**
- 2. Union Public Service Commission  
represented by the Secretary,  
UPSC, Shajahan Road, New Delhi.**
- 3. The State of Kerala represented by  
the Chief Secretary to the Government,  
Government of Kerala, Trivandrum.**
- 4. The Principal Secretary,  
General Administration (Special -A) Department,  
Trivandrum.**
- 5. P.K.Gopalan,  
Retired Deputy Collector,  
Vayalirambathu House, Koodal P.O.,  
Pathanamthitta. .... Respondents**

**(By Advocate Shri TPM Ibrahim Khan, SCGSC(R1)  
(By Advocate Shri Thomas Mathew Nellimoottil (R2)  
(By Advocate Shri R.Premsanker, G.P.(R.3&4)**

**The application having been heard on 23 rd October, 2008,  
the Tribunal on the same day delivered the following:**

**ORDER****HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

The applicant has sought the following main relief:

XXXXX

XXXX

XXX

e) Direct the UPSC to consider the name of the applicant, whose name is included at Sl.No.7 of Annexure A1 proposal or in any further subsequent proposal, for selection, promotion and appointment to the two vacancies of Kerala cadre of IAS for the year 2007, since the 4<sup>th</sup> candidate in Annexure A1 is ineligible for the vacancies as on 1.1.2007.

XXXX

XXX

XXXXX

2. When the interim order was passed vide order dated 29.4.2008, the applicant's case was considered and as such this O.A. has become infructuous.

Counsel for the applicant submits that this O.A. may be closed as infructuous but with liberty to the applicant to ventilate his grievance if any arising out of 2007 selection.

3. Accordingly, O.A. is dismissed as infructuous and liberty as above granted.

Dated the 23<sup>rd</sup> October, 2008.

  
Ms.K.NOORJEHAN  
ADMINISTRATIVE MEMBER

  
Dr.K.B.S.RAJAN  
JUDICIAL MEMBER